

**Cri. Misc. No. 900/19**

**29.11.2019**

Bail petitioner for accused person Sri. Nayan Jyoti Dewri represented.

Learned Addl. P.P. Mr. N. A. Choudhury notified and appeared.

Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused person namely **Sri. Nayan Jyoti Dewri** who is detained in custody in connection with Morigaon Excise case no. 22/2019 U/S 53(1)(a) Assam Excise Act.

Petition is supported by an affidavit filed by Smt. Jitumoni Dewri, swearing that no bail petition has been rejected or pending before Hon'ble Gauhati High Court and Hon'ble Sessions Judge, Morigaon.

Prosecution case, in concise, is that informant Sri. Deb Nath Das E.C. Morigaon lodged a written ejahar stating inter-alia, that credible information has been received about illegal manufacture & storage of Chulai by Sri. Nayan Jyoti Dewri of Charipunia village under Mikirbheta P.S. Hence, this case.

Learned engaged counsel for bail petitioners submitted that there is nothing left to investigate. Articles seized. On the contrary, learned Addl. P.P. Mr. N. A. Choudhury did not object.

Perusal of CD shows that since 7.11.19 accused is behind bar. By this time there is substantial progress in investigation.

Considering all aspects, accused person **Sri. Nayan Jyoti Dewri** is **allowed** to go on bail of Rs. 20,000/- (Twenty thousand) with a fit surety of like amount to the satisfaction of learned Elaka Magistrate, Morigaon on condition-

- (i) that, soon after his release, accused person would visit the concern I/O and shall regularly appear before him every fortnightly, there from, till filing of FF or till expiry of 2 months from his arrest, whichever is earlier.

**Contd...**

**Contd...**  
**29.11.2019**

- ii) That, he shall not directly or indirectly make any inducement or threat or promise to` any person acquainted with the fact of the case till filing of FF.
- iii) That, he shall co-operate with investigation and shall not leave the jurisdiction of the court without written permission from I.O.  
The Crl. Misc. Case stands disposed off.  
Send back CD accordingly.  
Inform all concerned.

Asstt. Sessions Judge,  
Morigaon

